

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 06.03.2014

CP No. 42/2013 (OA No. 403/2010) with
MA No. 115/2013

Mr. C.B. Sharma, counsel for petitioner.
Mr. Neeraj Batra, counsel for respondents.

Learned counsel for the respondents produced before us a letter dated 21.01.2014 by which the applicant has been provided the benefits as directed by this Bench of the Tribunal vide order dated 21.03.2012 in OA No. 403/2010.

Learned counsel for the respondents further submitted that D.B. Civil Writ Petition No. 11680/2012 filed by the respondents against the order of this Bench of the Tribunal, before the Hon'ble Rajasthan High Court, has also been dismissed as having become infructuous as the applicant admitted before the Hon'ble Rajasthan High Court that the respondents have issued an order for granting benefits to the applicant.

Learned counsel for the applicant submits that monetary benefits have not been so far paid to the applicant.

Learned counsel for the respondents submits that monetary benefits would also be paid to the applicant and ensures that the same shall be given to the applicant at the earliest.

In view of the above, the Contempt Petition does not survive. Therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

In view of the order passed in the C.P., no further order is required to be passed in the M.A. for condonation of delay, as such, the same is disposed of.

7.45 ap-
(M. NAGARAJAN)
JUDICIAL MEMBER

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat